

অসম



ৰাজপত্ৰ

THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃৰ্ব্ব দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

নং 326 দিশপুৰ, সোমবাৰ, 26 চেপ্তেম্বৰ, 2005, 4 আহিন, 1927 (শক)
No. 326 Dispur, Monday, 26th September, 2005, 4th Asvina, 1927 (S.E.)

GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT ::: LEGISLATIVE BRANCH

NOTIFICATION

The 9th September, 2005

No. LGL.123/2003/pt/16.--The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO. XXXV OF 2005

(Received the assent of the Governor on 7th September, 2005)

**THE GUWAHATI MUNICIPAL CORPORATION (AMENDMENT)
ACT, 2005**

**AN
ACT**

further to amend the Guwahati Municipal Corporation Act, 1969

Preamble

Whereas it is expedient further to amend the Guwahati Municipal Corporation Act, 1969, hereinafter referred to as the principal Act, in the manner hereinafter appearing ;

**Assam
Act I
of 1973**

It is hereby enacted in the Fifty-sixth year of Republic of India as follows :-

**Short title,
extent and
commence-
ment.**

1. (1) This Act may be called the Guwahati Municipal Corporation (Amendment) Act, 2005.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

**Amendment of
section 20.**

2. In the principal Act, in section 20, -
 - (i) in clause (iii), the words and comma "Public Health", shall be omitted ;
 - (ii) after clause (v), the following new clause (vi) shall be inserted, namely :-

"(vi) Public Health, Sanitation and Environment."

**Amendment of
section 94**

3. In the principal Act, in section 94, the punctuation mark ".", occurring at the end, shall be omitted and thereafter the following shall be inserted, namely :-

"or by Public-Private-Partnership (PPP) mode or Joint Venture."

**M. K. DEKA,
Commissioner & Secy. to the Govt. of Assam,
Legislative Department, Dispur.**